

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 1**

SERVICE TAX APPEAL NO. 50590 OF 2019

[Arising out of Order-in-Appeal No. 21(CRM)/ST/JDR/2018-19 dated 09.04.2018 passed by the Commissioner (Appeals) CGST, Jodhpur, Rajasthan]

N R SWITCH N RADIO SERVICES PVT LTD

E-17,RIICO Electronic Complex
Indraprastha Industrial Area

Appellant

Vs.

**COMMISSIONER OF CGST & CENTRAL
EXCISE-JAIPUR I..**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harsh Vardhan, Authorised Representative

CORAM:

HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing/ Decision: **06/05/2024**

FINAL ORDER No. 55748 /2024

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**